(b) if so, whether a statement will be laid on the Table of the Rouse on the prices of consumer goods of all varieties for the last six m'onths?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): (a) and (b) Prices of many consumer goods have risen jn Delhi during the "last six months. A statement giving the available data is laid on the Table of the House. *[See* Appendix L, Annexure No. 7].

SHRI I. K. GUJRAL: May I know if the Minister is aware that the Delhi Administration have taken almost no steps to keep the prices in check so much so that even the promises that were given in the last session on the fl'oor of the House have not been implemented? Is the Government cognisant of this position?

SHRI T. T. KRISHNAMACHARI: I Would request the hon. Member to address that question to my colleague, the Home Minister, who is in administrative charge of the Delhi Administration.

SHRI N. SRI RAMA REDDY; May I know what are the commodities which have shown the highest rise in prices?

SHRI T. T. KRISHNAMACHARI: A statement has been placed on the Table covering 23 commodities, and I would suggest that the hon. Member looks into that statement.

SHRI B. K. GAIKWAD: May I know what is the percentage of rise in prices of all these commodities?

SHRI T. T. KRISHNAMACHARI: Again I think the arithmetical calculation would not be very difficult if the hon. Member will refer to the statement.

SHRI N. SRI RAMA REDDY: I would like fo know what steps are being taken to control the prices or bring down the prices.

SHRI T. T. KRISHNAMACHARI: For any details in regard to the working of the Delhi Administration it would have to be addressed to my colleague, the Home Minister.

to **Ouestions**

*85. [Transferred to the 21th November, 1964.]

SPECIAL AUDIT OF KALINGA TUBES ETC.

*86. THE LOKANATH MISRA: Will the Minister of FINANCE be pleased to state:

(a) whether the special audit 'of the firms, Kalinga Tubes, Kalinga Industries and Orissa Agents, entrusted to and taken up by the Comptroller and Auditor General of India, has been completed; and

(b) if $_{s}$ o, when would the Audit Report be submitted to Government?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU) : (a) and (b) Government understand from the Comptroller & Auditor General that Inspection Reports on the transactions relating to certain purchases made by the Government of Orissa from the firms have ibeen sent io the State Government.

SHRI LOKANATH MISRA: May I know if from the answer given by the hon. Deputy Minister I can take it that the Special Audi(t Rep'ortt has already been sent to the Government of Orissa?

SHRI RAMESHWAR SAHU: Yes.

SHRI A. D. MANI: In the course of the audit or in the course of the examination of the accounts of the Kalinga Tubes and Orissa Agents did the Company Law Administration come across flagrant violations of the Companies Act by these firms?

SHRI T. T. KRISHNAMACHARI-The rep'ort whinh has been submitted by the Comptroller and Auditor General is to the Governor of Orissa, and until that report is placed or. the

Table of the Orissa Assembly it does not become a public document. Until that document is available the *Company* Law Administration will not be able to go into the details and make any enquiries.

SHRI A. D. MANI: I would like to raise this point. We are not concerned with the Orissa Asierr bly. The Company Law Administration functions independently. Has it come to the notice of the Company Law Administration or hove any (om-plaints been lodged by the Company Law Administration or have any companies have violated flagrantly the Companies Act?

SHRI T. T. KRISHNAMACHARI: I will have to have notice for that.

*87. [The questioner {Shri fagot Naruin) was\ absent. For answer, vide cols. 291-92 infra.]

•88. [*The questioner (Shri* P. L. Kureel *Urf* Talib) *was* absent., For *answer*_y vide cols. 292-93 infra.]

*89. [The questioner [Shri G. Murahari) was absent. For answer, vide col. 294 infra.]

UNACCOUNTED MONIES AND INCOMES

*90. SHRI S. S. N. TANKHA: Will the Minister of FINANCE be P oased to state the steps taken or proposed to be taken by Government i-a prevent the earning and flow of unaccounted incomes and monies in view 'of their ill effects on the country's economy?

THE DEPUTY MINISTER JN THE MINISTRY OF FINANCE, (SHRI RAMESHWAR SAHU): There is njo cast iron method of preventing such deviations. However, a number of legislative and administrative measures have been taken to ensure) that unaccounted incomes ar_e brought within the tax net. These include abolition 'of the secrecy provisions in direct tax acts, strengthening J of the powers of the Department with re-

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gard to searches and seizures, provision for notification to the Department of immovable property transfers and contracts for construction above certain minimum limits and an intensive drive to identify new assessees. The question is constantly under review and steps are being taken from time to time but to be effective, they cannot be announced in advance.

to Questions

PANDIT S. S. N. TANKHA: May I know whether there is any provision in the Incometax Act or any other Act for the forfeiture of unaccounted money which is seized at any place and, if not, does the hon. Minister intend bringing in legislation before Parliament for making a provision of that character?

SHRI T. T. KRISHNAMACHARI: Well, it is a suggestion for action, I take it. So far as the law is concerned, the hon. Member knows about it.

PANDIT S. S. N. TANKHA; It has been stated b_v Mr. Singh, Chairman of the Direct Taxes Board, that additional powers have been assumed by the Government to eliminate tax evasion and that unaccounted money and undisclosed investments in jewellery and other valuable articles could now be brought to tax as the income of the person concerned. May I know how this is proposed to be worked?

SHRI T. T. KRISHNAMACHARI: I think the hon. Member himself is aware of the provisions that we have introduced in the Income-tax Act in the last Finance Bill, which certainly gives a little more scope in regard to searches and seizure of documents. We are pursuing them and I think they are showing some results. All the specific recommendations of the Direct Taxes Committee are being implemented and the amendments that have been put before Parliament during the last Budget were as a result thereof.